

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 229
IB-248/ND/2020**

IN THE MATTER OF:

M/s. Power 2SME Pvt. Ltd.

...PETITIONER

Vs.

M/s. PSR Aqua and Engineers Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 23.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

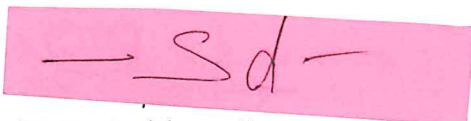
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Pankaj Bhagat, Advocate.

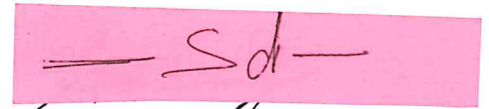
For the Respondent/ Corporate-debtor :Ms. Minakshi Jyoti, Advocate.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Corporate-debtor has prayed for grant of time on personal grounds for which the Learned Counsel for the Operational-creditor has consented. Therefore, let this matter be posted on 18.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**